

1	2	3
	5. Dharmeshwar Temple, Mainimangalam Distt. Chengalpattu	Nataraja Shivakami & Ganesha
Uttar Pradesh	1. Varaha Temple Deogarh Distt. Lalitpur	One stone varaha sculpture
	2. Model Room Residency Lucknow	One lithograph
	3. Kalingar Fort Kalingar, Distt. Banda	Two stone sculptures (Bust of Devis)
Orissa	Udayagiri, Distt. Cuttack	A head of the Buddha
Andhra Pradesh	Archl. Museum, Nagar Juna, Kondo	7 Nos. architecture stone fragments
BUA	Archl. Museum, Goa	One sliver Portugeese coin.
Madhya Pradesh	Archl. Museum, Sanchi	One copper bell & ring on the top
Westt Bengal	Hazarduari Palace Museum, Murshidabad	Two sliver plates.

Bhagwati Committee

4263. SHRI CHHITUBHAI GAMIT : Will the Minister of FINANCE be pleased to state :

(a) whether the P.N. Bhagwati Committee, appointed by the Securities and Exchange Board of India to review regulations governing corporate takeover, has proposed to define 'control' of companies

(b) if so, the details thereof; and

(c) the details of other main recommendations and suggestions submitted in its report ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) and (b) Yes, Sir. Based on the recommendations of the Justice Bhagwati Committee, the new Take-overs regulations notified by SEBI on 20th Feb., 1997 defines the terms control as follows : "Control" shall include the right to appoint majority of the directors or to control the management or policy decisions exercisable by a person or persons acting individually or in concert, directly or indirectly, including by virtue of their shareholding or managements rights or shareholders agreements or voting agreements or in any other manner.

(c) The recommendations of the Bhagwati Committee set up by SEBI to review the take-over regulations, inter alia, relate to :

- (i) definition of terms such as acquirer, persons acting in concert, control over the company, promoter etc.;
- (ii) specific circumstances under which the regulations would be inapplicable;

(iii) consolidation of holdings by existing shareholders;

(iv) creation of a graded escrow accounts,

(v) specific timeframe for various stages of take-overs;

(vi) system of filing instead of vetting of offer document by SEBI;

(vii) elaborate disclosure requirements; and

(viii) modifications in the post-take-over minimum shareholding to allow 100% acquisition by the acquirer.

[Translation]

Bank Dacoity

4264. SHRI DATTA MEGHE : Will the Minister of FINANCE be pleased to state :

(a) the number of banks where the incidents of looting and dacoity took place during 1996-97 so far, state-wise;

(b) the number of persons killed and the amount looted therein and the amount recovered; and

(c) the details of effective measures being taken-by the Government for the safety of the banks ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE SHRI M.P. VEERENDRA KUMAR) : (a) and (b) State-wise details of bank dacoities reported to Reserve Bank of India by public sector banks during 1.4.1996 to 15.3.1997 is given in the statement attached.

(c) The public sector banks have been advised of several measures for strengthening their security arrangements. These include classification of branches into specified categories depending on various factors, setting up of Central Security Cell in Reserve Bank of India for looking

into all aspects of security and to provide guidelines to banks relating to security arrangements, constitution of State level security committees, etc. Security measures implemented by the banks are reviewed on an on-going basis and such further action as considered appropriate is taken.

Statement

Statement Showing State-wise details of Bank Dacoities during 1.4.1996 to 15.3.1997.

(Rs. in lakhs)

Sl. No.	Name of the State	No. of Banks	No. of cases	Amount involved	Amount recovered	No. of persons killed	
						Staff & outsiders	Dacoits
1.	Assam	6	8	151.62	20.00	1	1
2.	Andhra Pradesh	1	1	11.60	—	—	—
3.	Arunachal Pradesh	1	1	5.00	—	—	—
4.	Bihar	9	32	55.29	—	5	1
5.	Delhi	1	1	1.00	—	—	—
6.	Gujarat	2	4	46.86	21.05	—	—
7.	Haryana	1	1	2.50	—	1	—
8.	Madhya Pradesh	2	2	5.73	0.42	—	—
9.	Maharashtra	3	3	16.60	—	—	—
10.	Orissa	1	1	19.86	—	—	—
11.	Uttar Pradesh	6	13	33.59	3.68	2	2
12.	West Bengal	4	4	4.76	—	—	—

(Data provisional)

Ceiling on Export of Wheat and Rice

4265. SHRI K. PARASURAMAN : Will the Minister of COMMERCE be pleased to state :

(a) whether a ceiling on export of rice and wheat has been put during the current financial year;

(b) if so, the reasons therefor;

(c) whether ceiling on export of processed food items and other agricultural produce is applicable; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) and (b) The current Export and Import Policy provisions regarding

export of wheat and rice are as under :-

- (i) Basmati Rice – Exports allowed subject to registration of contracts with Agricultural and Processed Food Products Export Development Authority (APEDA);
- (ii) Non-Basmati Rice (fine and super varieties)- Exports allowed without quantitative and price restrictions; and
- (iii) Wheat—Exports allowed against quantitative ceilings and minimum export price as may be notified by Directorate General of Foreign Trade (DGFT) from time to time and Registration-cum-Allocation Certificates (RCACs) issued by APEDA.